

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/6992/2021**

This the 22nd day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Arun Gupta

.....Applicant  
(Advocate:- Mr. Abhimanyu Sharma for Mr. Abhinav Sharma, Sr. Advocate)

Versus

1. Union Territory of Jammu and Kashmir

.....Respondents  
(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that the T.A. has become infructuous and the same may be dismissed as such.

2. Accordingly, the T.A. is dismissed as having become infructuous.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**